

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI). (a) Nine (approximately)

(b) Difficulty in the marketing of matches in the case of smaller units appears to be the main reason for the closing down of some match factories; other reasons reported, are financial difficulties or shortage of fuel or power.

#### WOMEN EMPLOYEES OF AIR.

264 SHRI M. VALIULLA: Will the Minister for INFORMATION AND BROADCASTING be pleased to state the number of women employees who were working in the All India Radio, in each grade of service, during the years 1952-53 and 1953-54?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): A statement giving the required information is placed on the Table of the Sabha.

#### STATEMENT

*Number of Women Employees working in All India Radio*

Grade	Number of women employees working during	
	1952-53	1953-54
Director of External Services	..	1 1
Producer Announcer (French)	...	1 1
Assistant Director (Programmes)	..	1
Assistant Station Director	3	6
Assistant Talks Officer	...	1 1
Translator Announcer (Chinese)	2	2
Translator Announcer (Burmese)	..	1 1
Programme Executive	3	2
Programme Assistant	...	26 23
Transmission Assistant	...	6 5
Assistant News Editor	1	1
Sub-Editor (Punjabi)	...	1 ..
Assistant Engineer	...	1 1

	1952 53	1953 54
Technical Assistant	1	1
Assistants	..	3 3
Monitors (English)	1	1
Draftsman, Grade II	..	... 1
Tracer	...	1 ...
Librarian	2	4
Stenographers	..	4 4
Programme Secretary/ Clerk Grade I	...	11 11
Clerk Grade II/III Div.	...	23 24
Telephone Operators (Higher Grade)	.	4 4
Telephone Operators (Lower Grade)	...	9 8
Announcers	2	1
Sweepers/Peons/Malis	8	8
Staff Artists	87	90

12 Noon

#### STATEMENT REGARDING STARRED QUESTION No 289

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH) With your permission, Sir, I wish to amplify the position with regard to the replies given by me in this Sabha on the 14th instant to the supplementary question by Shri Valiulla and Shri B. C. Ghose on Starred Question No 289 regarding the Ninth Annual Meetings of the Boards of Governors of the International Monetary Fund and the International Bank for Reconstruction and Development

The actual position is that the Fund and the Bank have each a separate Board of Governors representing member countries. During the annual meetings, the two organisations have joint sessions as well as separate ones. On the recent occasion, the opening and closing sessions of the Boards of Governors of the Fund and Bank were joint. In between, the Fund Board held five separate meetings and the Bank Board held three. Some countries like India have the same persons representing them as

Governors both on the Fund and the Bank But there are also Alternate Governors for each country and this enables them to be adequately represented at the Board meetings of both

STATEMENT REGARDING STARRED  
QUESTION No 402

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J S L HATHI) On the 20th September 1954, in reply to a supplementary question put in the Rajya Sabha by Shri V P Rao, namely, "whether it is a fact that under the rules made under the Electricity Act of 1948, the workers are to be paid one-third of the net profits as bonus where such Electricity Boards are constituted" I stated "I think such a provision is there" To another supplementary question by Shri P Sundarayya "whether it is not a fact that they (State Governments) have not preferred to constitute such Electricity Boards because under the rules framed under the Electricity Act of 1948, they have to pay one third of the profits as bonus to the workers and in order to escape that provision, they are not forming Electricity Boards", I replied, "I do not think that is the main consideration" I regret that my replies to the two questions did not represent accurately the correct legal position as the Electricity (Supply) Act, 1948 does not make it obligatory that one-third of the profits should be paid to the workers in electricity supply undertakings on the formation of State Electricity Boards I had actually in mind Paragraph II of the Sixth Schedule to the Electricity (Supply) Act 1948, the relevant extract from which is reproduced as under

"II (1) If the clear profit of a licensee in any year of account is in excess of the amount of reasonable return, one third of such excess, not exceeding 7½ per cent of the amount of reasonable return

shall be at the disposal of the undertaking Of the balance of the excess one half shall be appropriated to a reserve which shall be called the Tariffs and Dividends Control Reserve and the remaining shall either be distributed in the form of a proportional rebate on the amounts collected from the sale of electricity and meter rentals or carried forward in the accounts of the licensee for distribution to the consumers in future, in such manner as the State Government may direct"

The above provision in the Act, which is applicable to licensees both in States where Electricity Boards have been set up and in States where such Boards have not been constituted, does not in any way imply payment of one third of the profits to the workers in electricity undertakings. The constitution of an Electricity Board in a State does not involve the complete disappearance of private electricity undertakings

JOINT STATEMENT BY THE PRESIDENT OF THE FEDERAL PEOPLE'S REPUBLIC OF YUGOSLAVIA AND THE PRIME MINISTER OF INDIA

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): Mr. Deputy Chairman, as the House is aware His Excellency Marshal Josip Broz Tito, President of the Federal People's Republic of Yugoslavia, has spent the last five days in Delhi. During this period he has had several conversations with our Prime Minister. A Joint Statement was signed by both of them yesterday at 3 P.M. On behalf of the Prime Minister, I am laying a copy of this Joint Statement on the Table of the House

Statement

"The President of the Federal People's Republic of Yugoslavia, His Excellency Marshal Josip Broz Tito, who is paying a State visit to India,